

**CBI No. 250/2019**

**CBI VS. RAJESH KUMAR KHATRI**

**06.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

Accused with counsel Sh. Sandeep Gupta Advocate.

Today the matter is fixed for consideration of the pending application of the accused.

It is submitted by the Ld. Counsel for the accused that vide order dated 11.02.2020 directions were issued to the CBI to return the documents to the accused, which were mentioned in his application, after keeping the photocopies of all the documents, but till date CBI has not handed over the same.

It is further submitted by the Ld. Counsel that his application for supplying of the copies of the Memory Card Q1 and Q2 is also pending for disposal for want of CFSL report.

Ld. PP for CBI seeks time to find out the reason behind the delay of the compliance of the order dated 11.02.2020 and the status of the CFSL report.

On the request of the Ld. PP for CBI, let the matter be fixed for **17.08.2020.**

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/06.08.2020

**CBI No. 260/19**

**CBI VS. S. K. PATHRELLA & ORS.**

**06.08.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **05.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/06.08.2020

**CBI No. 351/2019**

**CBI VS. FATEH CHAND & ORS.**

**06.08.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for the accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **07.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/06.08.2020